

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

**OA/020/1015/2018 &
MAs No.103/2019 & 478/2019**

HYDERABAD, this the 3rd day of January, 2020



Hon'ble Mr. B.V. Sudhakar, Admn. Member

B.C.S. Naik, IRS,
S/o. B. Savada Naik,
Aged 59 years,
Occ: Commissioner of Income Tax
(Appeals)-I, (Grou `AØ),
II Floor, IT Office, Rajkamal Complex,
Lakshmi Puram Main Road,
Guntur ò 522 006.

... **Applicant**

(By advocate: Mr. K.R.K.V. Prasad)

Vs.

1. Union of India rep. by
the Secretary, Govt. of India,
Ministry of Finance,
Dept. of Revenue,
Central Board of Direct Taxes,
North Block,
New Delhi ò 110 001.
2. The Chairman,
Central Board of Direct Taxes,
Govt. of India,
Ministry of Finance,
Dept. of Revenue,
North Block,
New Delhi ò 110 001.
3. The Member (Administration),
Central Board of Direct Taxes,
Govt. of India,
Ministry of Finance,
Dept. of Revenue,
North Block,
New Delhi ò 110 001.

4. Under Secretary to the Government of India,
Ministry of Finance,
Department of Revenue,
Central Board of Direct Taxes,
North Block,
New Delhi - 110 001.

... Respondents

(By advocate: Mrs. K. Rajitha, Sr. CGSC)



O R D E R (ORAL)

Hon'ble Mr. B.V. Sudhakar, Admn. Member

Learned counsel for the applicant submits on instructions that he wants to withdraw the O.A. Accordingly, the O.A. is dismissed as withdrawn. MAs No.103/2019 & 478/2019 shall stand closed. There shall be no order as to costs.

***(B.V. SUDHAKAR)*
ADMN. MEMBER**

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